

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2335
TO BE ANSWERED ON 9TH MARCH, 2018**

RETIREMENT AGE OF DOCTORS

2335. DR. P. VENUGOPAL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has any proposal to raise the retirement age of doctors working in health set ups under various Ministries and departments, other than doctors of the CGHS from 62 to 65 years; and

(b) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a)&(b): Government has approved the enhancement of age of superannuation of doctors other than Central Health Service (CHS) to 65 years issued vide this Ministry's Office Memorandum dated 30.09.2017.

Further, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training vide Notification dated 16.01.2018, Government has amended clause (bb) in rule 56 of the Fundamental Rules, 1922 enhancing the age of superannuation of the following cadres of doctors to 65 years:

- (1) General Duty Medical Officers and Specialists included in Teaching, Non-Teaching and Public Health sub-cadres of Central Health Service,
- (2) AYUSH doctors,
- (3) Civilian doctors under Directorate General of Armed Forces Medical Services,
- (4) Medical officers of Indian Ordnance Factories Health Services,
- (5) Dental doctors working under Ministry of Health and Family Welfare,
- (6) Doctors of Indian Railways Medical Service and dental doctors under Ministry of Railways, and
- (7) Doctors of General Duty Medical Officers sub-cadre of Central Armed Police Forces and Assam Rifles and Specialist Medical officers of Central Armed Police Forces and Assam Rifles.

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